

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

ITEM No. 13
C.P.(IB)-1020(MB)/2019

IN THE MATTER OF:

Srei Equipment Finance Ltd
v.
Valecha Engineering Ltd

.... Financial Creditor
.... Corporate Debtor

Order under Section 7 of Insolvency & Bankruptcy Code

Order delivered on 30.06.2021

CORAM:

SH. BHASKARA PANTULA MOHAN
HON. ACTG. PRESIDENT

SH. SHYAM BABU GAUTAM
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	None
For the Respondent	None

ORDER

The matter is listed wrongly on board. The Company Petition is already disposed off.

Sd/-
(BHASKARA PANTULA MOHAN)
ACTG. PRESIDENT

Sd/-
(SHYAM BABU GAUTAM)
MEMBER (TECHNICAL)

30.06.2021
ANKIT